

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.369/96

NEW DELHI, THIS THE 10TH DAY OF NOVEMBER, 1999

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri R.K.Ahooja, Member(A)

Shri Hargyan Singh
R/o House No.214,
Block 29
Trilokpuri, DELHI-1100191
(By Advocate Shri.P.I.Oommen)

.....Applicant

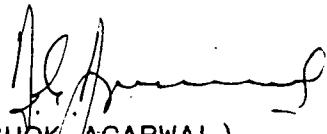
VS.

1. Union of India
through the Secretary,
Dept.t of Telecommunications
Ministry of Communications
517 Dak Tar Bhawan,
New Delhi.
2. General Manager
Dept.t of Telecommunications
Office of the General Manager Telecom
Distt. Faridabad
86-87 Commercial Complex
Sector 16, Faridabad.
~~DHQ Post Office,~~
~~New Delhi-110011~~
3. Assistant Engr.Phones (HRD)
Dept. of Telecommunications
Office of the Gen.Manager Telecommunications
86-87 Commercial Complex,
Sector 16, Faridabad.Respondents
(None for the respondents)

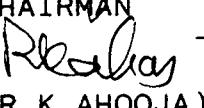
ORDER (ORAL)

JUSTICE ASHOK AGARWAL:

Shri P.I.Oommen, learned counsel appearing on behalf of the applicant states that the applicant has already been regularised pending the present O.A. Present O.A. in the circumstances has now become infructuous. The O.A. is disposed of but without any order as to costs.


(ASHOK AGARWAL)

CHAIRMAN


(R.K.AHOOJA)
MEMBER(A)